

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL-APPLICATION-N0.484-OF-1997

DATE-OF-ORDER:- 16th June, -1997

BETWEEN:

M.S.SHANKARAYYA

.. APPLICANT

AND

1. Union of India represented by its Secretary,  
Ministry of Labour, New Delhi,

2. The Director General of Employment & Training,  
Shram Shakti Bhavan, New Delhi,

3. The Director of Training,  
O/o DGE & T, New Delhi,

4. The Director,  
Advanced Training Institute,  
Vidyanagar, Hyderabad.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.R.BRIZ MOHAN SINGH

COUNSEL FOR THE RESPONDENTS:Mr.V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.R.Briz Mohan Singh, learned counsel for the applicant. None for the respondents.

2. This OA is filed for the following reliefs:-

i) to declare that the applicant is entitled to given insitu promotion to the next higher scale

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3200 in accordance with the Office Memorandum No.F.10(1)/E.III/88 dt.13.9.91 of the Govt. of India and the Circular No.DGE&T-A-11014/1/92-TA.I dt.9.11.92 of the 1st respondent; and

(ii) to direct the respondents to promote (insitu) the applicant to the next higher scale of pay of Rs.2000-3200 in accordance with both the OM/Circular quoted above with all consequential benefits including arrears of difference of pay.

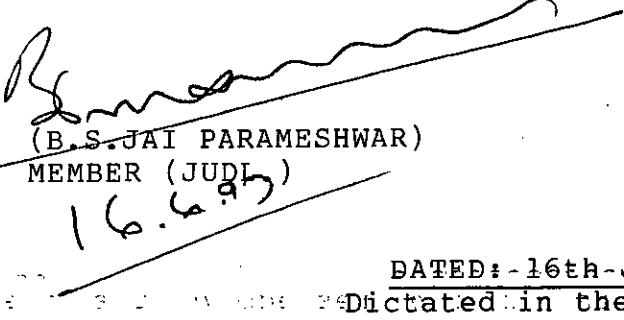
3. When the OA was taken up for hearing, the learned counsel for the applicant brought to our notice the letter of R-4 to R-2 in regard to his case. He also produced the latest letter of R-4 addressed to R-3 in regard to the insitu promotion scheme to be granted to the applicant herein in Memo No.A.20012/1/92/Admn.II dated 5.5.97. Thus, it is seen that the respondents themselves are taking action for redressal of his grievances. However, it is seen that the final result is not forthcoming from the offices of R-1 to R-3. However, as the action is being taken, the learned counsel for the applicant submitted that he may not press for disposal of this OA but requests the Bench to advise the respondents to dispose of his pending case as quickly as possible. It is also necessary in view of the fact that the applicant is going to retire on 31.10.97.

4. In view of the above submission, though the application is disposed of as not being pressed, we are of the opinion that R-1 to R-3 should quickly examine his case on the basis of the recommendation from R-4 in his letter

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dated 5.5.97 quoted above and take a decision as early as possible. No order as to costs.

  
(B.S. JAI PARAMESHWAR)

MEMBER (JUDL)

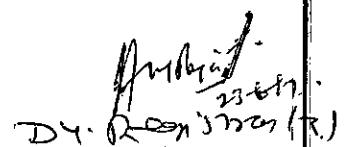
16.6.97

DATE:- 16th June, 1997

Dictated in the open court.

  
(R. RANGARAJAN)

MEMBER (ADMN.)

  
D.Y. Ranganathan (R)

vsn

ST/197  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RA NGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED

16/6/97

ORDER/JUDGEMENT

M.A./R.A./C.A./ND.

O.A. NO.

484/97

Admitted and Interim directions  
Issued.

Allowed

~~Disposed of with directions,~~

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YELLA

II. Court.

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
प्रबंधन/DEPARTMENT

- 4 JUL 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH